Calcutta by toll system which was afterwards converted into trunk service much to the chagrin and resentment of subscribers.

Sir, repeated appeals have been made to the authorities since then to bring Chinsurah Exchange into the Calcutta Local Telephone System. On various pretexts the very just demand had been bypassed even after assurances given by Ministers concerned. A case had some time been made out that the local system cannot cover areas beyond 20 KMs. and Chinsurah Exchange fell beyond that limit from the Calcutta centre. Very recently also a similar argument has been put forward in reply to a question by a Member of Parliament on the same issue. But the telephone authorities proceeded with similar programmes in respect of some other telephone exchange which fell at a distance beyond the so-called 20 KM limit. For example, the names of the following telephone exchanges might be cited.

Uluberia of Howrah is about 33 KM from Calcutta centre; Budge-Budge Baruipur and Barasat are 26 KM, 25 KM, and 33 KM respectively in distance from the Calcutta centre. Narendrapur is another instance.

Many other instances can be cited. Ballabhgarh, Faridabad, Bahadurgarh and Gurgaon are 40 KM, 38 KM, 34 KM, and and 32 KM respectively from Delhi centre of telephones. But they have been working within the Delhi Local Telephone System, Similarly, Thane is not less than 34 KM from Bombay Centre. But that is within the Bombay Local Telephone System. Many sub-divisional centres also are within Calcutta Telephone Local System, e.g. Serampore. But, unfortunately, the Telephone Authorities seem to be determined to excluse Chinsurah, a divisional headquarter from the Calcutta local telephone system, even after repeated representations and appeals since 1961.

Now that Chinsurah is soon going to have an automatic exchange. I would urge upon the Central Government to consider the matter and take urgent steps to remove a gross anomaly and render justice to a very important administrative and business centre by bringing Chinsurah group of Telephones within the Calcutta Local System without further delay.

I hope that the Minister of Communications would make an early statement in this regard.

(ix) Need for taking steps to solve problems of the employees of Neyvell Lignite Corporation

SHRI ERA ANBARASU (Chengalpattu): Sir, the Neyveli Lignite Corporation is nearing its Silver Jubilee shortly. I am glad to note that this year, the Neyveti Lignite Corporation not only made Rs. 17 crores of profit, but also hit the targeted output. Tamil Nadu is greatly benefited by its power supply, production of urea, coke and high carbon, besides so many by-products.

There are about 18,000 employees engaged in the Neyveli Lignite Corporation besides 5000 employees on temporary basis. The salary for these employees are not fixed properly as there is no Wage Board. Every now and then they have to agitate for the revision of pay-scales and other benefits like D.A. etc.

Sir, it is a matter of great pleasure to note that our Prime Minister has mooted the idea of including Mines under the ensuring National Wage Policy of Heavy Engineering Industries. The first mining is productive. The second mine is progressive. The third mine is under proposal. I, therefore, take this opportunity to impress upon the hon. Minister for Mines, to give proper importance to the third mine in the offing, and help the expansion of employment potential and promotional avenues.

The temporary contracts at the Corporation breeds all kinds of irrational discrimination and there is no Statute for the permanent rehabilitation scheme in respect of those whose lands have been acquired and the native displaced and deserted persons. All such allied problems will have to be looked into at the national level.

[Shri Era Anbarasu]

I invite a delegation from the Ministry or from the Parliament for a complete comprehensive study of the problems facing Neyveli Lignite Corporation and all bottlenecks be removed.

For a smooth and swift functioning of the said Corporation, I urge upon the Hon'ble Minister for Mines to (1) take necessary steps to bring the mine workers under the purview of National Wage Board and (2) to bring about a Central Legislation for permanent rehabilitation of displaced persons.

(x) PROBLEMS OF THE AGRA SHOE INDUSTRY

श्री चन्द्र पाल शैलानी (हाथरस) मैं आपके माध्यम से सरकार का ध्यान आगरा के चर्म उद्योग एवं जूता व्यापार की दिन प्रति दिन बिगड़ती हुई दशा की ओर आकर्षित करना चाहता हूं ।

श्रीमन्, आगरा जूतों के निर्माण का बहुत बड़ा केन्द्र है । यहां के जूते देश में सभी फुटकर दूकानों तथा निर्यात हो कर अन्तर्राष्ट्रीय बाजारों में बिकते हैं । पिछले कुछ समय से आगरा के इस पारम्परिक उद्योग के विकास में न केवल ठहराव आया है बल्कि उसका ह्रास भी हो रहा है । एक ओर जहां आगरा के जूतों की बिक्री देश के बाजारों में निश्चित तौर पर कम हुई है वहां दूसरी ओर निर्यात के क्षेत्र में भी बहुत बड़ी कमी हुई है ।

आगरा में जूतों का अधिकांश मात्रा में उत्पादन कुटीर उद्योगों द्वारा किया जाता है जिस में 95 प्रतिशत गरीब अनुसूचित जाति के लोग लगे हुए हैं । इनका माल तीन सौ फैक्टर्स (कमिशन एजेंट्स) के माध्यम से बिकता है जहां पर्चा प्रणाली प्रचलित है जो आगरा के चूता व्यापार की सब से बड़ी तथा भयंकर समस्या है । इस प्रणाली से जहां उक्त आढ़ति दिन प्रति दिन अपनी पूंजी बढ़ाते जा रहे हैं वहां दिन रात कठोर मेहनत करने वाले कारीगरों की आर्थिक दशा प्रति दिन बिगड़ती जा रही है । कारीगर जब अपने तैयार माल को बेचने फैक्टर्स के पास पहुंचता है तो वे उसके माल की नकद कीमत अदा करने के स्थान पर पांच महीने की अवधि तक का पर्चा काट देता है जबकि वह अपने ग्राहक से पन्द्रह दिन की निश्चित अवधि में भुगतान प्राप्त कर लेता है । इस पर्चे पर सामान्यतः डेढ़ से दो प्रतिशत के ब्याज पर धन देने के लिए अनेक बिचौलिये बाजार में काफी संख्या में बढ़ गए हैं । एक सर्वेक्षण के अनुसार इस माध्यम से इस व्यापार में बीस करोड़ रुपए की कृत्रिम मुद्रा का निवेश है । परिणामस्वरूप माल महंगा और कम स्तरीय मिलता है ।

गत दो वर्षों में फुटवियर मूल्यों में दो गुनी से अधिक वृद्धि हुई है । इसके कारण उपभोग में कमी आई है और व्यापार में मन्दा आ गया है । आगरा देश की पचास प्रतिशत आवश्यकता पूरी करता था किन्तु आज पच्चीस प्रतिशत भी नहीं कर पाता । इसके अनेक कारण हैं । सब से बड़ा कारण यह है कि इस उद्योग की तकनीक जिस प्रकार तेजी से विकसित हुई है उसको यहां के उद्योगों ने नहीं अपनाया । सरकार के करारोपण के कृत्रिम भय एवं अन्य लागू नीतियों का कुप्रभाव इस उद्योग पर पड़ रहा हैं । यहां के कारीगर देश के अन्य भागों में काम की तलाश में जा रहे हैं । आगरा में चर्म उद्योग से सम्बन्धित 35 इकाइयां फैक्ट्री अधिनियम के अन्तर्गत पंजीकृत हैं किन्तु वास्तव में चार सौ से अधिक फैक्ट्रियां ऐसी चल रही है जिस का फैक्ट्री अधिनियम में पंजीकरण होना चाहिए किन्तु एक्साइज ड्यूटी तथा बिक्री कर आदि के भय के कारण पंजीकृत नहीं है । सरकार को इनकी जांच करवा कर शीघ्र उचित कार्रवाई करनी चाहिए ।